

आने वाले ऐसे श्रमिकों के लिए रोजगार ढूँढने में जिन्हें वे कम्पनियाँ स्वीकार नहीं करती जिनके लिए वे आते हैं, सहायता भी प्रदान करते रहे हैं। नियोजकों के साथ समस्याओं का निपटारा करने में भी सहायता देते हैं और यहां तक कि श्रमिकों की ओर से श्रम न्यायालयों को आवेदन-पत्र भी लिखते हैं। ऐसे श्रमिकों की संख्या बताना संभव नहीं है, जिनको हमारे सभी दूतावासों द्वारा गत वर्ष के दौरान सभी देशों में सहायता दी गई।

Fixing of Minimum Wages for Agricultural Labour

8811. SHRI GADADHAR SAHA: Will the Minister of LABOUR be pleased to state :

(a) what is the criterion proposed for fixing minimum wages for landless Agricultural Labourers by Dr. C. Gopalan, former Director General of the Indian Council of Medical Research and now Chief of the Nutrition foundation of India;

(b) whether the present Minimum Wage Act is to be revised in the light of the proposal and whether this criterion to be applied in fixing the minimum wages in the context of amending the Minimum Wages Act and in enforcing minimum wages for 'Lendless Agricultural Labour' in accordance with 20 Point Programme; and

(c) if not, the reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD) :

(a) In his articles published in the Press on 23rd and 24th March, 1982, Dr. C. Gopalan has suggested that the minimum food requirements should be calculated on the basis of a net intake of 8100 calories for a family of two adults and two children i. e. at the average rate of 2700 calories for an average adult of moderate activity, as against the intake of 2100

calories in urban areas and 2400 calories in rural areas assumed by the Planning Commission.

(b) and (c). The Minimum Wages Act, at present, does not contain any criterion for fixation of minimum wages. The Sub-Committee of Labour Ministers at its meeting held on the 12th Feb. 81 had recommended that a Committee of Secretaries of six States represented on the Sub-Committee with Addl. Secy., Ministry of Labour as Chairman might be constituted to examine, *inter-alia*, the criteria for fixing minimum wages. The Committee has taken note of the views of Dr. Gopalan while finalising its report which would be considered by the next Conference of Labour Ministers.

Market availability of cement meant for free sale

8812. SHRI H. N. NANJE GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Cement Corporation of India will be handling distribution of imported cement to users and States ;

(b) whether the cost of imported cement will be less than the cement that is manufactured in the country and as such the criteria evolved for distribution of this cement to the States and what would be the share of the States out of the total imports envisaged for 1982 ;

(c) whether Government's attention has been drawn to the news item appearing in the Statesman dated 24 March, 1982 that far from easing the difficult supply position the new policy of Government announced on 27 February, 1982 will make things difficult for house builders in so far as availability of cement is concerned ; and

(d) if so, whether Government concur with this view and if not,